

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 57 of 2020

IN THE MATTER OF:

V. Padmakumar

...Appellant

Vs.

Stressed Assets Stabilisation Fund (SASF) & Anr.

...Respondents

Present: For Appellant: - Mr. Nitin Thukral, Advocate.

O R D E R

04.02.2020— Heard the parties.

Parties are allowed to file compilations of impugned Judgment and Judgment which has been doubted and referred to and any other Judgment they intend to reply. Five sets be filed by today.

It will be also open to the parties to file short written submissions not more than three pages.

Post the appeal 'for hearing' under the heading 'for orders' on 5th February, 2020 at 10.30 a.m. on the top of the list.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice Bansi Lal Bhat)
Member(Judicial)

Contd/-.....

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(Justice Venugopal M.)
Member(Judicial)

[Kanthi Narahari]
Member (Technical)

Ar/RR